

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 43749/2023

(Arising out of impugned final judgment and order dated 21-08-2023 in CRLP No. 4575/2023 passed by the High Court of Karnataka at Bengaluru)

D ROOPA

Petitioner(s)

VERSUS

ROHINI SINDHURI

Respondent(s)

(FOR ADMISSION and IA No.248832/2023-EXEMPTION FROM FILING O.T. and IA No.248829/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 14-12-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s)

Dr. Aditya Sondhi, Sr. Adv.
Mr. Shubhranshu Padhi, AOR
Ms. Aishwarya S.M., Adv.
Ms. Meghana T.M., Adv.
Mr. Niroop Sukrithy, Adv.
Mr. Jay Nirupam, Adv.
Mr. D.Girish Kumar, Adv.

For Respondent(s)

Mr. Vinay Navare, Sr. Adv.
Mr. R. Ilam Paridi, AOR
Mr. R. Vishnu Kumar, Adv.
Mr. D. V. Sai Vardhan Reddy, Adv.
Mr. Aman Kumar, Adv.
Mr. Shashwat Singh, Adv.
Mr. Vikhyat Oberoi, Adv.UPON hearing the counsel the Court made the following
O R D E R

As of today, we find that there is no understanding between the parties about appointing a mediator.

To enable the petitioner to file appropriate undertaking, as discussed in the Court, list tomorrow i.e. 15th December, 2023.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER